

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Petition(s) for Special Leave to Appeal(Crl.)No(s). 8758-8760/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUNNA RAJBHAR

Respondent(s)

Date : 07-09-2018 These petitions were called on for hearing today.

For Petitioner(s)

Mr Upendra Mishra, Adv.
Mr. Tanmaya Agarwal, AOR

For Respondent(s)

Mr Sandeep Kumar Dwivedi, Adv.
Mr. Rakesh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(CRL.) NO.8758/2016

Service is complete on the sole respondent but none has entered appearance.

SLP(CRL.) NO.8759/2016

Respondent nos. 1 to 3 are granted four weeks time as last opportunity for filing counter affidavit.

SLP(CRL.) NO.8760/2016

As per office report, spare copy has been filed but since fresh address has not been furnished, notice could not be issued. However, vide order dated 19.7.2018 it was directed that service be effected through the Trial Court, so registry is directed to issue notice immediately in terms of order dt.19.7.2018.

List again on 2.11.2018.

KAPIL MEHTA
Registrar
07.09.2018

hj